

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1345/2021

This the 8th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Altaf Hussain Mir (Age 33 years), s/o Ghulam Ahmad Mir, r/o Magam Tehsil Beerwah, District Budgam (Kashmir).

.....Applicant
(Advocate:- Mr.Mohammad Iqbal Dar)

Versus

1. Union Territory of Jammu & Kashmir through Principal Secretary, Home Department, Civil Secretariat, Srinagar/Jammu. (190015).
2. Commandant General – cum – Director General of Police, SDRF, J&K, Srinagar/Jammu. (190005).

.....Respondents.

(Advocate: Mr.Rajesh Thapa, DAG)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.

2. We have heard Mr.Mohammad Iqbal Dar, learned counsel for the applicant and Mr.Rajesh Thapa, learned D.A.G. for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondent to treat this O.A. as representation

preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/